

**GOVERNMENT OF INDIA  
MINISTRY OF HOUSING AND URBAN AFFAIRS  
LOK SABHA  
UNSTARRED QUESTION NO.1865  
TO BE ANSWERED ON DECEMBER 14, 2023  
PROGRESS OF PM SVANIDHI**

**NO.1865.        ADV. A.M. ARIFF:**

**Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:**

- (a) whether the Government has reviewed the progress of PM SVANidhi scheme across the country especially in the State of Kerala;**
- (b) if so, the details thereof;**
- (c) the number of beneficiaries who have been sanctioned loan under PM SVANidhi scheme during the last five years, State, UT-wise;**
- (d) whether the Government intends to include more Municipal areas under the purview of the scheme, if so, the details thereof and if not, the reason therefor; and**
- (e) whether the Government has set any limit for the loans sanctioned under PM SVANidhi scheme, if so, whether the Government intends to increase the said limit and if not, the reasons therefor?**

**ANSWER**

**THE MINISTER OF STATE IN THE  
MINISTRY OF HOUSING AND URBAN AFFAIRS  
(SHRI KAUSHAL KISHORE)**

**(a) & (b):        Yes, Sir. This Ministry regularly reviews the progress of PM SVANidhi scheme across the country including State of Kerala. The State of Kerala was last reviewed on 07.11.2023 during Joint review meeting of Joint Secretary, Ministry of Housing & Urban Affairs and Joint Secretary, Department of Financial Services (DFS).**

**(c):        The PM SVANidhi Scheme was launched on June 1, 2020. The details of number of beneficiaries who have been sanctioned loan under the scheme in the country since inception, State/UT wise are at Annexure-I.**

**(d):        PM SVANidhi scheme covers the street vendors of all ULBs including industrial development areas, cantonment boards and hill area councils across India.**

**(e):        Under PM SVANidhi Scheme, a working capital loan upto ₹10,000 was introduced at the time of launch. Considering the requirement for enhanced loan, 2nd loan amount upto ₹20,000 w.e.f April 09, 2021, and 3rd loan upto ₹50,000 w.e.f. June 01, 2022 were introduced.**

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**ANNEXURE-I REFERRED TO IN REPLY TO LOK SABHA UNSTARRED QUESTION NO. 1865 TO BE ANSWERED ON DECEMBER 14, 2023**

**STATEMENT SHOWING STATE/UT-WISE NUMBER OF BENEFICIARIES WHO HAVE BEEN SANCTIONED LOAN UNDER PM-SVANIDHI SCHEME**

**(As on 07.12.2023)**

<b>S. No.</b>	<b>Name of State/UT</b>	<b>No. of Beneficiaries</b>	<b>Total Loan Sanctioned</b>
1	Andaman & Nicobar Islands	534	935
2	Andhra Pradesh	3,04,022	4,12,273
3	Arunachal Pradesh	4,301	6,866
4	Assam	1,07,372	1,45,304
5	Bihar	94,744	1,34,215
6	Chandigarh	4,836	8,190
7	Chhattisgarh	69,439	1,03,034
8	Daman & Diu & Dadra & Nagar Haveli	2,013	2,898
9	Delhi	1,46,044	2,00,984
10	Goa	1,488	2,524
11	Gujarat	4,14,777	5,56,778
12	Haryana	1,09,908	1,61,066
13	Himachal Pradesh	5,121	8,762
14	Jammu And Kashmir	16,003	25,233
15	Jharkhand	72,605	97,834
16	Karnataka	3,19,692	4,50,545
17	Kerala	69,444	84,217
18	Ladakh	414	761
19	Madhya Pradesh	7,32,346	10,82,280
20	Maharashtra	6,78,466	8,84,412
21	Manipur	9,374	13,058
22	Meghalaya	2,408	3,104
23	Mizoram	1,645	2,070
24	Nagaland	2,581	3,400
25	Odisha	55,017	86,004
26	Puducherry	3,010	4,101
27	Punjab	1,37,175	1,82,958
28	Rajasthan	1,28,799	1,72,121
29	Sikkim	974	997
30	Tamil Nadu	3,57,570	4,90,922
31	Telangana	4,01,091	6,49,731

<b>32</b>	<b>Tripura</b>	<b>4,889</b>	<b>6,781</b>
<b>33</b>	<b>Uttar Pradesh</b>	<b>12,40,522</b>	<b>17,40,638</b>
<b>34</b>	<b>Uttarakhand</b>	<b>21,994</b>	<b>31,447</b>
<b>35</b>	<b>West Bengal</b>	<b>1,60,249</b>	<b>1,82,934</b>
	<b>Total</b>	<b>56,80,867</b>	<b>79,39,377</b>

**(Data Source: PM SVANidhi Portal)**

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